| 1 | 2 | |
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| 6. | Society for Development Action (SODA), lindapahi, PB No. 16, Baripada, Dt. Mayurbhanj Orissa. | |
| 7. | r-E-Talimate Islamia (Darul-Ulm Shahe-Alam), Jamalpur Road, Ahmedabad-380001 | |
| 8. | South Suburban Branch School Ex-Students Association, Kolkata | |
| 9. | nadhan Foundation, Chilakota, Block No. 1564 D, Khadda Colony, Dahod, Gujarat- 160 | |
| 10. | Shrimati Jashoda Devi Foundation (Society), Pauri Garwal, Uttaranchal | |
| 11. | Khwaja Khushhal Charitable Trust Vill-Bihargarh, PO-Morna, Muzaffarnagar, Uttar Pradesh- 251316 | |

Statement-V

Cases referred to CBI

(as on 31.07.2010)

| SI.No. | Name of the Organisation | Date of reference to CBI |
|--------|--|-----------------------------|
| 1. | Tamilnadu Muslim Munneetra Kazagham, Coimbatore, T.N. | 16.06.2000 |
| 2. | Idar-E-Talimate-Islamia', Ahmedabad, Gujarat | 17.02.2004 |
| 3. | Reach in the Nilgiris', Tamil Nadu | 30.12.2004 |
| 4. | Reach Valley View Academy, Indore | 30.12.2004 |
| 5. | Abul Kalam Azad Islamic Awakening Centre' New Delhi | 31.12.2004 |
| 6. | Indian Institute of Community Development (IICD), Dehradun | 17.08.2005 |
| 7. | Khwaja Khushal Charitable Trust, Muzafarnagar, U.P. | 25.08.2006 |
| 8. | Shri Arvind Khanna, MLA Punjab | 18.12.2006 |
| 9. | South Asia Human Rights Documentation Centre | 20.12.2007 |

Amending Hindu Marriage Act to tackle honour killings

*350.DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to deal with the menace of honour killings;
- (b) whether it is a fact that the incidents of honour killings have caste dimension;
- (c) whether Government thinks it appropriate to enact separate legislation for the purpose;

(d) whether it is also a fact that Government is thinking to amend Hindu Marriage Act instead of passing separate legislation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d): The expression 'honour killing/crime' has not been defined in any of the laws in force till date. However, by 'honour killing/crime', it is generally understood that a person who is perceived to have violated certain codes of the community or clan or family, is punished by the clan or community or family members, generally by killing him/her. Many instances of alleged honour killings have been reported wherein if a boy or girl marries a boy or girl of the same gotra or with a person of a caste which is not accepted by the community to which the boy or girl belong. As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the crime of honour killing and other forms of violence. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UT Administrations wherein States have been advised, inter alia, to make comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'. Government is also actively considering a proposal to amend the Indian Penal Code or to enact a separate law in order to tackle the crime of honour killings. There is no proposal to amend the Hindu Marriage Act.

Framing of rules on FTA

†*351. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the countries with which India has entered into free trade agreement;

and

[†]Original notice of the question was received in Hindi.